

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.142/GT/2016

Subject : Approval of tariff of Mauda STPS Stage-II (2 x 660 MW) for the period from actual date of commercial operation of Unit-I to 31.3.2019 as per audited accounts upto station COD.

Petitioner : NTPC

Respondent : MPPMCL & ors.

Date of hearing : **11.9.2018**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri Sachin Jain, NTPC
Shri Shyam Kumar, NTPC
Shri Nishant Gupta, NTPC
Shri Mukesh Kori, Advocate, MPPMCL

Record of Proceedings

During the hearing, the learned counsel for the petitioner submitted that Units-I & II of the generating station achieved COD on 1.2.2017 and 18.9.2017 respectively. Accordingly, the amended petition has been filed for the period from actual COD of Unit-I to 31.3.2019. He further submitted that there is time overrun in the commissioning of the project, however no cost overrun is involved.

2. The learned counsel for the respondent, MPPMCL prayed for grant of time to file reply to the amended petition filed by the petitioner.

3. The Commission directed the respondents to file reply, on affidavit, on or before **28.9.2018**, with advance copy to the petitioner, who shall file its rejoinder, if any, by **5.10.2018**. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with failing which petition would be disposed of based on the documents available on record.

4. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

